

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 542/MP/2020

Subject : Petition for revocation of its Category I trading licence under Regulation 20(3) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 read with Section 19 of the Electricity Act, 2003.

Date of Hearing : 26.3.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jaiprakash Associates Limited (JAL)

Parties Present : Shri Abhinav Mishra, Advocate, JAL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed seeking revocation of Category 'I' trading licence granted to the Petitioner w.e.f. 1.4.2020.

3. In response to a specific query of the Commission regarding filing date of the present Petition, learned counsel submitted that due to Covid-19 pandemic and nationwide lockdown imposed by the Central Government, it could not file the Petition in the month of March 2020 and it has been filed on 16.6.2020 immediately upon easing of lockdown. It was further submitted by the learned counsel that the last trading transaction was carried out by the Petitioner in the month of February 2020. The learned counsel requested the Commission to invoke Regulation 23 (Power to relax) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for exemption from payment of annual licence fees applicable for 1.4.2020 to 31.3.2021.

4. After hearing the learned counsel for the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

**SD/-
(T.D. Pant)
Joint Chief (Legal)**